

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

Item No. 1
(IB)-265(PB)/2020

IN THE MATTER OF:

Sanjay Jain Applicant/petitioner
Vs.
Saha Infratech Pvt. Ltd. Respondent

SECTION:

Under Section 9 of IBC, 2016

Order delivered on 20.01.2020

Coram:

SHRI CH. MOHD. SHARIEF TARIQ
HON'BLE MEMBER (JUDICIAL)

MS. SAROJ RAJWARE
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Vaibhav Tyagi, Adv.
For the Respondent :

ORDER

Learned counsel for the operational creditor is present. The registry is directed to issue notice of this petition to the corporate debtor namely Saha Infratech Ltd.

Learned counsel for the operational creditor is also at liberty to serve private notices to the corporate debtor at its registered office by all modes and file the proof of service along with an affidavit.

Put up on 06.02.2020.

-sd-

SAROJ RAJWARE
MEMBER (TECHNICAL)

-sd-

CH. MOHD. SHARIEF TARIQ
MEMBER (JUDICIAL)

20.01.2020
Aarti Makker